

Mal-Functioning of IAAI

2181. SHRI SATYENDRA NARAIN SINHA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 2152 on 5 August, 1983 regarding mal-functioning of International Airport Authority of India and state:

(a) whether the required information has since been collected ;

(b) if so, the details thereof ;

(c) if not, by what time the same will be collected and laid on the Table of the House ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) The information is still being collected.

(c) It will be laid on the Table of the House, as soon as possible.

Development of Suryakund in Hazaribagh District

2182. SHRI R.L.P. VERMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the hottest pond Suryakund situated on G.T. Road in Barkattha in District Hazaribagh of Bihar presents an eye-catching scene ;

(b) whether Government have any proposal for overall development of the Suryakund and for construction there of a hostel and dak bungalow for tourists and a laboratory for skin disease treatment by hot sulphur water ;

(c) if not, the reasons therefor ; and

(d) whether a scheme is now being formulated for the development of this place of national importance for tourists ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) to (d) Hazaribagh in Bihar has been included in one of the three travel circuits identified by the Department in consultation with the State Government of Bihar for the phased development of infrastructural facilities with the combined resources of Centre, State and Private Sectors. There is however no proposal presently under consideration with the Department for the development of Suryakund in Hazaribagh District.

Loss on Account of Export of Iron Ore

2183. SHRI T.R. SHAMANNA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the loss on account of export of iron ore is Rs. 21 crores ; and

(b) whether Government will chalk out a policy to check losses in export and conserve natural resources ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) No, Sir.

(b) Does not arise.

Control over Manufacture of Tranquillizers

2184. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether the UN Commission on Narcotic Drugs has decided to place 33 tranquillizers like 'Librium', 'Valium' etc. under international control ;

(b) if so, India's reaction thereto ;

(c) which of the tranquillizers manufactured in India are likely to be controlled ; and

(d) when a decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The United Nations Commission on Narcotic Drugs at its Eighth Special Session held in Vienna from 6th to 10th February 1984 has decided to place 33 Benzodiazepines, including Chlordiazepoxide (Librium) and diazepam (Valium), in Schedule IV of the UN Convention on Psychotropic Substances, 1971.

(b) to (d) When this matter came up for consideration in the Commission's Session, the Indian Delegation voted in favour of inclusion of Diazepam in Schedule IV of the Convention but abstained in the voting on all other Benzodiazepines. Out of 33 substances, preparations of only five Benzodiazepines viz. Chlordiazepoxide, Diazepam, Oxazepam, Nitrazepam and Lorazepam are being marketed in the country.

Psychotropic Substances which are covered by the Convention on Psychotropic Substances and which have been approved for marketing in India have been included in the Schedule X of the Drugs and Cosmetics Rules and a stricter control over their import, manufacture and sale is being exercised under the provisions of these Rules. Consequent on their inclusion in Schedule IV of the Convention, the five Benzodiazepines that are being marketed in the country may have to be included in Schedule X of the Drugs and Cosmetic Rules at the appropriate time in accordance with the provisions of the Convention on Psychotropic Substances, 1971.

Taking up Employment with Private Companies after Retirement by Retired Army Officers

2185. SHRI NAVAL KISHORE SHARMA :

SHRI SUDHIR KUMAR GIRI :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government are contemplating some check on senior officers of the defence forces taking up employment with private companies and overseas firms immediately after retirement :

(b) whether a special scrutiny is proposed to be made with regard to top ranking officers who had sought voluntary retirement to take up jobs with private companies ;

(c) whether it is proposed to prepare a list of all the senior army officers who have retired during the last two years :

(d) the particulars of the present occupation of such officers ; and

(e) the details of checks proposed to be made to keep a watch on retired army officers ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) and (b) According to the existing instructions issued by the Ministry of Defence, Service Officers of rank of Colonel and above in the Army and equivalents in the Navy and Air Force, are required to take prior permission of the Government before taking up employment with any private firms within two years of their retirement. They are not permitted to accept post-retirement employment in firms which have any subsisting contracts with the Ministry of Defence or its attached and subordinate organisations. They are also not permitted after retirement to take up any job with private firms if the job involves liaison with Government as well as to function as resident representatives requiring establishment of contracts with serving officers in the Services/Government.

(c) and (d) A list of all senior Army Officers who have retired during the last two years (1982 and 1983) has been maintained. Out of 236 such officers, 40 officers were granted permission to take up employment with private firms.

(e) The existing instructions on the subject are considered adequate.

Simplification of Loaning System

2186. SHRI BISHNU PRASAD : Will the Minister of FINANCE be pleased to state the changes likely to be introduced to remove procedural delays and simplification of loaning system to help marginal and